## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 5/2018 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

Chandra Prakash Jain (RP)

V/s.

Renish Petrochem FZE & Anr.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

REPRESENTATION

**SIGNATURE** 

1. Juimm R Dave Holvocate Applicant Du

2. Kunderp K. Adesara Advocate For Ketan on Parish

**ORDER** 

Learned Advocate Mr. Jaimin Dave present for RP. Learned Advocate Mr. Kuldeep Adesara i/b Learned Advocate Mr. Ketan Parikh present for BOI in IA 5/2018.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for RP.

Proof of service of notice of date of hearing on Operational creditor filed.

Heard arguments of learned Counsel for Applicant.

COC in its fourth meeting held on 28.12.2017 resolved to seek extension of time and authorised RP to seek extension of duration of CIRP process.

Perused the application. For the reasons mentioned in the para (f) to (k) of pages 5 and 6 of the application, this Authority is satisfied there shall be extension of CIRP process for a period of 90 days beyond 180 days.

Application is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

MEMBER JUDICIAL